

2.

Title Maintenance Suit no. 222/2012, pending before learned Principal Judge, Family Court, Bokaro.

5. The parties have also undertaken to take steps for withdrawal or disposal of any other case pending before any court of law. As per the terms of settlement, appellant and the respondent as well the members of their respective family would refrain from initiating any legal proceedings in future before any court of law.

6. Having regard to the settlement arrived at between the parties, whereunder parties have chosen to separate on amicable terms, there is no purpose in adjudication of the dispute on merits. Accordingly, the appeal is disposed of in terms of settlement dated 27nd July, 2021 arrived at during mediation by dissolution of marriage between the parties. Let the terms of settlement form part of the decree. Decree accordingly.

Consequently I.A. No. 4754 of 2021 stands disposed of.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)